

the Home Minister, there is a sufficient case for the House to censure the Government and that is why, this Adjournment Motion has been thought of. Quite a number of people from different Parties have given notice of that and you have been good enough not to dismiss them; you have only made an appeal. This matter i.e., Assam, is of such a national importance that I would urge upon you the need for allowing a special discussion.

**MR. SPEAKER:** Now, papers to be laid on the Table.

12.52 hrs.

**PAPERS LAID ON THE TABLE**

**Punjab Local Authorities (Aided Schools) Haryana Amendment Act, 1967**

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD):** On behalf of Dr. Triguna Sen, I beg to lay on the Table a copy of the Punjab Local Authorities (Aided Schools) Haryana Amendment Act, 1967 (President's Act No. 6 of 1967) published in Gazette of India, dated the 30th December, 1967, under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967. [Placed in Library. See No. LT-2/68].

**The Export of Bicycles (Quality Control and Inspection) Rules, 1967, etc.**

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI):** On behalf of Shri Dinesh Singh, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Rules, 1964:

- (1) The Export of Bicycles (Quality Control and Inspection) Rules, 1967, published in Notification No. S.O. 4357 in Gazette of India dated the 5th December, 1967.

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- (2) The Export of steel Trunks (Inspection) Rules, 1967, published in Notification No. S.O. 4455, in Gazette of India dated the 14th December, 1967.

- (3) The Export of Expanded Metal Steel Sheets (Inspection) Rules, 1967, published in Notification No. S.O. 4575 in Gazette of India dated the 19th December, 1967.

[Placed in Library. See No. LT-3/68].

**The Mahe (Stay of Eviction Proceedings) Regulation (Amendment Ordinance, 1967, etc.**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH):** I beg to lay on the Table a copy each of the following Ordinances, under provisions of article 123 (2) (a) of the Constitution:—

- (1) The Mahe (Stay of Eviction Proceedings) Resolution (Amendment) Ordinance, 1967 (No. 9 of 1967) promulgated by the President on the 30th December, 1967. [Placed in Library. See No. LT-2/68].
- (2) The Delhi Municipal Corporation (Amendment) Ordinance, 1968 (No. 1 of 1968) promulgated by the President on the 3rd February, 1968 [Placed in Library. See No. LT-4/68].
- (3) The Jammu and Kashmir Representation of the People (Supplementary) Ordinance, 1968 (No. 2 of 1968) promulgated by the President on the 9th February, 1968. [Placed in Library. See No. LT-4/68].

**Notifications under Navy Act, 1957**

**THE MINISTER OF DEFENCE (SHRI SWARAN SINGH):** I beg to re-lay on the Table a copy each of